

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 695 of 1987

Sheo Harsh Narain Trivedi applicant.

Versus

S.D.I., Posts Mainpuri and others.. Opp.parties

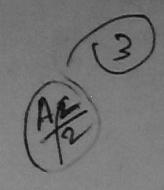
Hon'ble D.S.Misra-AM
Hon'ble G.S.Sharma-JM

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of1985, the applicant has challenged the order dated 30.6.1987 passed by Superintendent (Posts) Mainpuri(respondent no.2) terminating the services of the applicant, who was working as Extra Departmental Branch Post Master Arsara. It has been alleged that the services of the applicant has been terminated on the ground that he was also working as a teacher. We have gone through the order of termination passed by the Superintendent (Posts) Mainpuri (annexure III) and we find that this has been done after holding an inquiry into the allegations made against the applicant. This is an appealable order and the applicant has the right to file an appeal under clauselO of the EDA(Conduct and Service) Rules 1964. The conditions of service of the applicant are governed by the above mentioned rules.

applicant on this point and we are of the opinion all that the applicant has not availed of/the remedies available to him under the service rules applicable

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to him and the application is not fit for admission under sub-rule(1) of Section 20 of the A.T.Act XIII of 1985.

Accordingly, we dismiss the petition

summarily.

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JS/12.8.87